

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 719 of 2019

IN THE MATTER OF:

Rohit Chhabra Appellant

Vs

Sushil Kumar Gupta & Anr. Respondents

Present:

For Appellants: Ms. Prachi Johri, Advocate for the Appellant.

For Respondent:

ORDER

16.07.2019 This Appeal has been filed by Rohit Chhabra through Ms. Prachi Johri. When the matter was taken up Ms. Prachi Johri, Counsel for the Appellant submits that the Appellant wants to argue the case himself on merits. If that be so, the Appellant should have come in person and have withdrawn the Vakalatnama after payment of fees to the Counsel before making appearance and addressing this Appellate Tribunal. By way of one opportunity, the Appellant is allowed to appear, but after following the procedure as observed above.

Post the case 'for admission' (fresh case) on **23rd July, 2019** on the top of the list.

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)